

quinquennial labour force surveys conducted by National Sample Survey Organization. Last such survey was conducted during 2004-05. As per the latest report, the number of unemployed people in the country was estimated at 10.84 million on usual status basis during 2004-05.

(b) Government of India has been making constant efforts to provide employment to the unemployed people through normal growth process and by implementing various employment generation schemes such as, Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) besides entrepreneurial programmes run by Ministry of Micro, Small & Medium Enterprises.

(c) and (d) In the Eleventh Five Year Plan, a Comprehensive Skill Development Programme with wide coverage throughout the country has been initiated by the Government. The coordinated Action Plan for Skill Development has a target of 500 million skilled persons by the year 2022, and all concerned Ministries and Departments have been mandated to undertake skill development programme accordingly.

(e) No, Sir.

(f) Does not arise.

New jobs as per report on employment

381. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that as per the report on employment, Government predicts of creating 570 million new jobs in the coming five years;

(b) if so, the details thereof;

(c) what would be the share of employment in the organized sector and unorganized sector; and

(d) what efforts Government is making to create more and more employment opportunities in the organized sector?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) Ministry of Labour and Employment has brought out an Annual Report to the People on Employment on 1st July, 2010 for generating a national debate. The Report has

attempted to project some of the key labour market indicators to understand the emerging scenario during five years 2009-10 to 2014-15. The estimates indicate that 2.5% growth in employment is achievable with an economic growth of approximately 9% provided the average employment elasticity of 0.29 observed between 1993-94 and 2004-05 continues. The employment is projected to be 572 million in year 2014-15 as against 506 million estimated for 2009-10. The Report has not assessed the share of employment in the organized sector and unorganized sector separately.

(d) The 11th Five Year Plan aims at increasing private organized sector employment ambitiously, by at least 10 million. Along with the public sector, organized sector jobs would then expand by over 15 million, a growth rate of about 9% per annum. Besides, Government of India has also been implementing various employment generation programmes, such as, Swarna Jayanti Shahari Rozgar Yojana(SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana(SGSY)-recently restructured and renamed as National Rural Livelihood Mission; and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS).

Violation of labour laws by the management of Air India

382. SHRI MOINUL HASSAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the disputes on which the Air India employees gave strike notice were forced to resort to protest action on 25 and 26 May, 2010 were under conciliation process under Chief Labour Commissioner;

(b) if so, how is it that the management of Air India unilaterally issued termination orders to 58 employees and suspended another 41 employees; and

(c) what is the role the Ministry of Labour played against the violation of labour laws by the management of Air India and protect the interests of employees of Air India?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) It is not a fact that employees of Air India resorted to protest action (Strike) on 25th & 26th May, 2010 in pursuance of an Industrial Dispute for which any prior strike notice was given to the Chief Labour Commissioner (Central).